

**FIR No. 592/2017**  
**PS: Timarpur**  
**State Vs. Shyam Kumar Shah**  
**U/s 302 IPC**

17.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

Sh.Anant Mishra, Counsel for accused-applicant (through video conferencing)

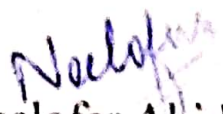
Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Shyam Kumar Shah in case FIR No. 592/2017.

It is submitted that accused-applicant was granted interim bail of 45 days vide order dated 06.07.2020 and that the interim bail is going to expire and accused is to surrender on 19.08.2020.

Let an affidavit be filed by the accused-applicant in respect of the compliance of all the conditions subject to which interim bail was granted vide order dated 06.07.2020. IO shall also file report in respect of compliance of conditions of order dated 06.07.2020 by the accused-applicant.

For filing of affidavit, report and consideration, put up on 19.08.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
17.08.2020

**FIR No. 91/2018**

**PS Kotwali**

**State v. Mohd. Hasim @ Haseen**

**U/s 392/395/397/412/120B/34 IPC and 25 of Arms Act**

17.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

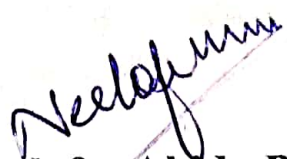
Sh.Salim Khan, counsel for accused-applicant (through video conferencing)

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Hasim in case FIR No. 91/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Let reply alongwith previous involvement report of the accused in any other case be filed on or before the next date of hearing.

Let custody certificate and conduct report in respect of the accused-applicant be also called for from Superintendent Jail.

For report and consideration, put up on **21.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
17.08.2020

**FIR No. 288/2019**  
**PS: Sarai Rohilla**  
**State Vs. Pawan @ Jaat**  
**U/s 394/397/411/34 IPC**

17.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Kshitiz Tyagi, Counsel for accused-applicant (through video conferencing)

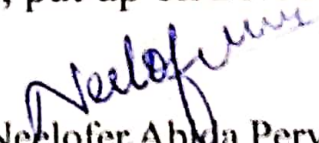
Hearing conducted through Video Conferencing.

This is an application on behalf of accused-applicant Pawan @ Jaat for grant of interim bail of 30 days in case FIR No. 288/2019.

Ld. Addl. PP submits that medical documents and family status of the accused-applicant could not be verified by the IO due to Independence Day arrangement duty.

Let report in respect of medical documents and family status be filed on or before the next date of hearing.

For reply and consideration, put up on **20.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
**17.08.2020**

**FIR No. 248/2018**  
**PS Crime Branch**  
**State v. Surya Mohan @ Suraj @ Raja**  
**U/s 21 NDPS Act**

17.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

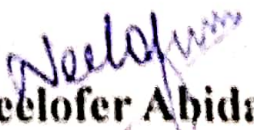
Sh.Pramajeet, counsel for accused-applicant (through video conferencing)

This an application under Section 439 CrPC for grant of bail on behalf of accused Surya Mohan @ Suraj @ Raja in case FIR No. 248/2018.

Ld. Addl. PP submits that copy of the bail application has not been forwarded to the prosecution. Reader of the Court shall ensure that copy of the application is forwarded to the prosecution today itself. Ld. Addl. PP seeks some time to file reply.

Let reply be filed on or before the next date of hearing.

For reply and consideration, put up on **24.08.2020**.

  
**(Neelofer Abida Perveen)**  
**ASJ (Central)THC/Delhi**  
**17.08.2020**

**FIR No. 137/2017**  
**PS: Timarpur**  
**State Vs. Happy Kapoor**  
**U/s 302/201/120B IPC**

17.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Iqbal Khan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of the accused-applicant Happy Kapoor in case FIR No.137/2017 on the ground of illness of his mother.

Ld. counsel accused-applicant contended that mother of the accused-applicant is suffering from menopausal bleeding from her ovary and her surgery is scheduled for 18.08.2020 and stated at bar that doctor who is to perform the surgery earlier was in USA but has now returned on 14.08.2020 to perform the surgery scheduled on 18.8.2020.

Ld. Addl. PP for the State submitted that medical record has been verified and it is found to be genuine and the concerned doctor i.e. Dr. Preet Singh Chawla of Chawla Nursing Home has confirmed that mother of the accused-applicant had consulted through video conferencing and she was advised surgery and to be admitted in the Nursing Home on 18.08.2020 for the said purpose and that at that time Dr. Preet Singh Chawla was in USA though this fact could not be verified that concerned

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doctor has returned or not.

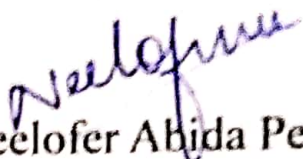
Heard. Reply perused.

Accused-applicant is involved in a case of gruesome murder where parts of the body of the deceased were recovered from different places. Accused-applicant also does not have clean antecedents and is reported to be involved in several criminal cases, however, it has also been verified that there is no one in the family to take care of the mother of the accused-applicant who has been advised surgery as the father of the accused-applicant is suffering from paralysis and is bed ridden. In such totality of facts and circumstances of the case and taking into consideration that Interim bail can alone be granted in compelling circumstances and in such extraordinary exigencies where personal presence of the accused would be absolutely indispensable and as in the present case, personal presence of the accused-applicant is warranted as there is no one in the family to take care of the mother of the accused-applicant who has been advised surgery and for this purpose is to be admitted in hospital on 18.08.2020, the present application is allowed and accused-applicant Happy Kapoor is granted interim bail of ten days (10 days) in the present case upon furnishing personal bond in the sum of Rs.50,000/- with one sound surety in the like amount to the satisfaction of the Court/Duty MM and subject to the condition that accused-applicant shall furnish his mobile phone number to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO and once in 24

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hours shall telephonically confirm his location with the IO and that the accused-applicant shall not leave the territorial limits of NCR Region without prior permission of this Court.

Accused-applicant shall surrender on expiry of the period of interim bail.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
17.08.2020